

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**  
**Company Appeal (AT) (Insolvency) No. 1194 of 2019**

**IN THE MATTER OF:**

**Tarun International Ltd.**

**...Appellant**

**Vs**

**Vikram Bajaj (RP for Anil Special Steel Industries Ltd.)  
& Ors.**

**....Respondents**

**Present:**

**For Appellant: Mr. Jagdev Singh, Mr. Praveen K. Sharma,  
Mr. Rajeev Sharma and Mr. Sachin Saini,  
Advocates.**

**For Respondents: Mr. Abhishek Anand and Mr. Mohak Sharma,  
Advocates for R-1.  
Mr. Brijesh Kr. Tamber, Advocate for R-3.  
Mr. Rajeeve Mehra, Sr. Advocate with Mr. Ankit  
Singal and Mr. Shivam Goel, Advocates for R-4.  
Mr. Harish Kr. Tripathi, Advocate for R-5.**

**O R D E R**  
**(Through Virtual Mode)**

**23.11.2020:** Heard further arguments of Mr. Jagdev Singh, learned counsel representing the Appellant in rejoinder. Mr. Rajeeve Mehra, Sr. Advocate representing Respondent No. 4 submits that since some fresh points have been raised by the Appellant, he want to reply the same. Heard Mr. Rajeeve Mehra in regard to such points. Hearing concluded. **Judgment Reserved.**

Learned counsel for the parties shall be at liberty to file their short written submissions, not exceeding three pages, supported by relevant case law, within three days.

**[Justice Bansi Lal Bhat]  
Acting Chairperson**

**[V. P. Singh.]  
Member (Technical)**

**[Shreesha Merla]  
Member (Technical)**

*am/gc*